

MT.No. 2005 /2020.

Office of the
Prl.Dist and Sessions Judge,
Kolar, Dated:-27/08/2020.

PUBLIC NOTICE

The Hon'ble Executive Chairman, Karnataka State Legal Service Authority has proposed to hold Mega E-Lok Adalat at Micro level on specific subjects, through video conference on 19.09.2020 by following the SOP issued by the KSLSA (copy of which is attached herewith) vide Notification No.10/E-LA/2020 issued by Karnataka State Legal Service Authority.

Interested parties/Advocates may send their requests through email on every day and on or before 18.09.2020. Interested Parties/Advocates can get the cases referred to Mega E-Lok Adalat, by sending their requests to the email ID mentioned below. Cases, which are adjourned to later dates may also be considered for Mega E-Lok Adalat and the same will be intimated to the parties in advance through email. In such matters, after informing Advocates/Litigant Public in advance, pre-conciliation/settlement proceedings will be held through video conference till 19.09.2020 daily between 11-00 to 05.30 p.m. during working days before the concerned Presiding Officer.

The following cases may be compromised at the instance of both parties:

1. Criminal Compoundable offence
2. NI Act Cases Under Section 138
3. Bank Matters
4. Money recovery cases
5. MACT Cases
6. Labour Disputes cases
7. Electricity Act
8. MMDR Act
9. Matter relatives to Family disputes except divorce cases.
 - (a) Cases under Section 125 of Criminal Procedure Code, 1973.
 - (b) Cases under section 125(3) of Criminal Procedure Code, 1973.
 - (c) Cases under Section 127 of Criminal Procedure Code, 1973.
 - (d) 32 of Divorce Act, 1869 and Section 22 of Special Marriage Act, 1869 and Section 22 of Special Marriage Act, 1954 for restitution of conjugal rights.

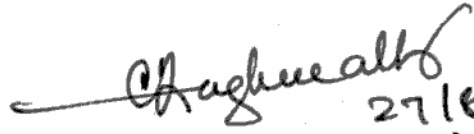
- (e) All cases coming under Guardians and Wards Act, 1890.
 - (f) Original Suits in respect of partition, maintenance, restitution of conjugal rights etc., except divorce cases
 - (g) All execution cases.
 - (h) Cases under Section 13-B of Hindu Marriage Act, 1955, Section 10-A of Divorce Act, 1869 and Section 28 of Special Marriage Act, 1954, for reunion only.
 - (i) Any other Matter, which could be settled between the parties.
10. Land Acquisition cases
 11. Service matters relating pay and allowances and retiral benefits
 12. Revenue cases
 13. Others Civil cases (Rent, Easmentary Rights, Injunction suits, Specific Performance suits etc.,)
 14. Other Criminal cases (Crl.Mis cases, 125 Cr.pc., Birth and Death registration, PC cases etc.,)

The Following Officer of this Court is appointed as Co-Ordinator to entertain the Proposals/applications filed by the Advocates/Public Litigants and Advocates can contact for any further information and needful.

Sri. Zainulabdeen A. Turki,
Court Manager Cum Co-ordinator
District and Sessions Court, Kolar.
Ph.No. (office):08152-222091
(Mobile): 8310710886
Email ID: dlsakolar.lokadalat@gmail.com

The learned Advocates, members of the Bar and Public Litigants, who are all willing to avail the facility of settlement of disputes through Mega E-Lok Adalat, may kindly furnish the details of the cases in which they intend to settle the cases to the email address mentioned below.

The concerned Advocates/Parties are requested to furnish all material documents through email to the Insurance Companies or Advocates appearing on other side well in advance to enable them to arrive at a proper settlement.


27/11/20.
(M.L. RAGHUNATH)
Prl. District & Sessions Judge,
Kolar.

ಎಂಟಿ:ನಂ- 205 :2020

ಪ್ರಧಾನ ಜಿಲ್ಲಾ ಮತ್ತು ಸತ್ರ ನ್ಯಾಯಾಧೀಶರವರ
ಕಛೇರಿ, ಕೋಲಾರ, ದಿನಾಂಕ: 27-08-2020.

ಸಾರ್ವಜನಿಕ ನೋಟೀಸು

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕಾನೂನು ಸೇವೆಗಳ ಪ್ರಾಧಿಕಾರದ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧ್ಯಕ್ಷರು ನೀಡಿರುವ ನಿರ್ದೇಶನದಂತೆ ದಿನಾಂಕ:19.09.2020 ರಂದು ಬೃಹತ್ ಇ-ಲೋಕಾದಲತ್ ಏರ್ಪಡಿಸಲಾಗಿದೆ. ಕರ್ನಾಟಕ ರಾಜ್ಯ ಕಾನೂನು ಸೇವೆಗಳ ಪ್ರಾಧಿಕಾರ ಬೃಹತ್ ಇ -ಲೋಕಾದಲತ್ ಬಗ್ಗೆ ಹೊರಡಿಸಿರುವ SOP ಮತ್ತು ದಿನಾಂಕ:25.08.2020 ರಂದು ಹೊರಡಿಸಿರುವ Notification No. 10/E-LA/2020 ಇದರೊಂದಿಗೆ ಲಗತ್ತಿಸಲಾಗಿದೆ.

ಆಸಕ್ತಿಯುಳ್ಳ ಪಕ್ಷಗಾರರು / ವಕೀಲರು ದಿನಾಂಕ:19.09.2020 ರಂದು ಬೃಹತ್ ಇ-ಲೋಕಾದಲತ್ ಮೂಲಕ ಪ್ರಕರಣಗಳನ್ನು ಇತ್ಯರ್ಥಮಾಡಿಕೊಳ್ಳಲು ಇಚ್ಛಿಸಿದಲ್ಲಿ ಕೆಳಕಂಡ ಸ್ವರೂಪದ ಮೊಕದ್ದಮೆಗಳನ್ನು ಬೃಹತ್ ಇ-ಲೋಕಾದಲತ್ ಗೆ ಕಳುಹಿಸಲು ಕೋರಿಕೆಯನ್ನು ಇ-ಮೇಲ್ ಮುಖಾಂತರ ಕಳುಹಿಸಿ ಕೊಡಲು ಕೋರಲಾಗಿದೆ. ಪ್ರಕರಣಗಳು ಯಾವುದೇ ದಿನಕ್ಕೆ ಮುಂದೂಡಿದ್ದರೂ ಕೂಡ ಪಕ್ಷಗಾರರು/ವಕೀಲರು ಇ-ಮೇಲ್ ಮುಖಾಂತರ ಕೋರಿಕೆಯನ್ನು ಸಲ್ಲಿಸಿದಲ್ಲಿ ದಿನಾಂಕ:19.09.2020 ರವರೆಗೆ ಪ್ರತಿದಿನ ಬೆಳಿಗ್ಗೆ 11.00 ರಿಂದ ಸಂಜೆ 5.30 ಗಂಟೆಯವರೆಗೆ ರಾಜಿ ಮೂಲಕ ಇತ್ಯರ್ಥಮಾಡಲಾಗುತ್ತದೆ. ಆದ್ದರಿಂದ ರಾಜಿ ಮೂಲಕ ಇತ್ಯರ್ಥಮಾಡಿಕೊಳ್ಳಲು ಇಚ್ಛಿಸುವ ಪಕ್ಷಗಾರರು / ವಕೀಲರು ಇದರ ಸದುಪಯೋಗವನ್ನು ಪಡೆದುಕೊಂಡು ಬೃಹತ್ ಇ-ಲೋಕಾದಲತ್ ನ್ನು ಯಶಸ್ವಿಗೊಳಿಸಲು ಕೋರಲಾಗಿದೆ.

ಬೃಹತ್ ಇ-ಲೋಕಾದಲತ್ ನಲ್ಲಿ ಇತ್ಯರ್ಥಮಾಡಿಕೊಳ್ಳಲು ಇಚ್ಛಿಸುವ ಪಕ್ಷಗಾರರು / ವಕೀಲರು ಈ ಕೆಳಗೆ ನಮೂದಿಸಲಾದ ಪ್ರಕರಣಗಳಲ್ಲಿ ರಾಜಿ ಮಾಡಿಕೊಳ್ಳಬಹುದು:

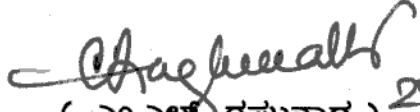
1. ಕ್ರಿಮಿನಲ್ ಕಾಂಪೌಂಡಬಲ್ ಅಪೆನ್ಸ್
2. ಕಲಂ 138 ರಡಿ ದಾಖಲಾಗಿರುವ ಎನ್.ಐ. ಆಕ್ಟ್ ಪ್ರಕರಣಗಳು
3. ಬ್ಯಾಂಕ್ ಸಂಬಂಧಿತ ಪ್ರಕರಣಗಳು
4. ಹಣ ವಸೂಲಾತಿ ಪ್ರಕರಣಗಳು
5. ಮೋಟಾರು ವಾಹನ ಅಪಘಾತ ಪರಿಹಾರ ನ್ಯಾಯಮಂಡಳಿ ಪ್ರಕರಣಗಳು (MACT Cases)
6. ಕಾರ್ಮಿಕ ವಿವಾದ ಪ್ರಕರಣಗಳು
7. ವಿದ್ಯುಚ್ಛಕ್ತಿ ಕಾಯ್ದೆ (Electricity Act)

8. ಗಣ ಮತ್ತು ಖನಿಜ ಅಭಿವೃದ್ಧಿ ನಿಯಂತ್ರಣ ಕಾಯ್ದೆ (MMDR Act)
9. ವಿಚ್ಛೇದನ ಪ್ರಕರಣಗಳನ್ನು ಹೊರತುಪಡಿಸಿ ಕೌಟುಂಬಿಕ ವಿವಾದಗಳ ಪ್ರಕರಣಗಳು
- (ಎ). ಕಲಂ 125 - ದಂಡ ಪ್ರಕ್ರಿಯಾ ಸಂಹಿತೆ 1973 ರ ಪ್ರಕರಣಗಳು
- (ಬಿ) ಕಲಂ 125 (3) - ದಂಡ ಪ್ರಕ್ರಿಯಾ ಸಂಹಿತೆ 1973 ಪ್ರಕರಣಗಳು
- (ಸಿ) ಕಲಂ 127 - ದಂಡ ಪ್ರಕ್ರಿಯಾ ಸಂಹಿತೆ 1973 ಪ್ರಕರಣಗಳು
- (ಡಿ) ದಾಂಪತ್ಯ ಹಕ್ಕುಗಳ ಪುನರ್ ಸ್ಥಾಪನೆಗೆ ಸಂಬಂಧಪಟ್ಟ (Restitution of Conjugal Rights) ಕಲಂ 9 ರ ಹಿಂದೂ ವಿವಾಹ ಕಾಯಿದೆ, 1955- ಕಲಂ 32 ರ ವಿಚ್ಛೇದನ ಕಾಯ್ದೆ 1869- ಕಲಂ 22 ರ ವಿಶೇಷ ವಿವಾಹ ಕಾಯ್ದೆ 1954 ರ ಪ್ರಕರಣಗಳು
- (ಇ) ಸಂರಕ್ಷಕ ಮತ್ತು ಪ್ರತಿಪಾಲಿತ ಕಾಯ್ದೆ 1890 ಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟ ಎಲ್ಲಾ ಪ್ರಕರಣಗಳು
- (ಎಫ್) ಪಾಲುವಿಭಾಗ, ಜೀವನಾಂಶ, ದಾಂಪತ್ಯ ಹಕ್ಕುಗಳ ಪುನರ್ ಸ್ಥಾಪನೆಗೆ ಸಂಬಂಧಪಟ್ಟ ಮತ್ತು ಇತರೆ, (ವಿಚ್ಛೇದನದ ಪ್ರಕರಣಗಳು ಹೊರತುಪಡಿಸಿದ) ಮೂಲ ದಾವೆಗಳು
- (ಜಿ) ಎಲ್ಲಾ ಅಮಲ್ಬಾರಿ ಪ್ರಕರಣಗಳು
- (ಎಚ್) ಕಲಂ 13-ಬಿ ರ ಹಿಂದೂ ವಿವಾಹ ಕಾಯಿದೆ, 1955- ಕಲಂ 10-ಎ ವಿಚ್ಛೇದನ ಕಾಯ್ದೆ 1869- ಕಲಂ 28 ರ ವಿಶೇಷ ವಿವಾಹ ಕಾಯ್ದೆ 1954 ರಡಿಯಲ್ಲಿ ವಿಚ್ಛೇದನಕ್ಕೆ ದಾಖಲಾಗಿರುವ ಪ್ರಕರಣವಾಗಿದ್ದಲ್ಲಿ ಅದರಲ್ಲಿ ಪಕ್ಷಗಾರರು ಹೊಂದಾಣಿಕೆ ಮಾಡಿಕೊಳ್ಳಲು ಇಚ್ಛಿಸುವ ಪ್ರಕರಣಗಳು
- (ಐ) ಇತರೆ ಎಲ್ಲಾ ತರಹದ ಅರ್ಜಿಗಳು
- 10 ಭೂ ಸ್ವಾಧೀನ ಪ್ರಕರಣಗಳು
- 11 ವೇತನ ಮತ್ತು ಭತ್ಯೆಗಳು ಹಾಗೂ ನಿವೃತ್ತಿ ಸೌಲಭ್ಯಗಳಿಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಸೇವಾ ಪ್ರಕರಣಗಳು
12. ಕಂದಾಯ ಪ್ರಕರಣಗಳು
13. ಇತರೆ ಸಿವಿಲ್ ಪ್ರಕರಣಗಳು (ಬಾಡಿಗೆ, ಅನುಭೋಗದ ಹಕ್ಕುಗಳು, ನಿರ್ದಿಷ್ಟ ಪ್ರಕರಣಗಳು, Specific Performance suits ಇತ್ಯಾದಿ ಪ್ರಕರಣಗಳು)
14. ಇತರೆ ಕ್ರಿಮಿನಲ್ ಪ್ರಕರಣಗಳು (ಕಲಂ 125 ಕ್ರಿಮಿನಲ್ ಪ್ರಕ್ರಿಯಾ ಸಂಹಿತೆಯಡಿ ದಾಖಲಾಗಿರುವ ಪ್ರಕರಣಗಳು ಜನನ ಮತ್ತು ಮರಣ ನೋಂದಣಿ ಕಾಯ್ದೆಯಡಿ ದಾಖಲಾಗಿರುವ ಪ್ರಕರಣಗಳು ಮತ್ತು ಇತರೆ ಖಾಸಗಿ ಪ್ರಕರಣಗಳು ಇತ್ಯಾದಿ)

ಹೆಚ್ಚಿನ ಮಾಹಿತಿಗೆ ಈ ಕೆಳಕಂಡ ಸಂಯೋಜಕ ಅಧಿಕಾರಿಯನ್ನು ನೇಮಿಸಿದ್ದು ಹೆಚ್ಚಿನ ಮಾಹಿತಿಗಾಗಿ ಸಂಪರ್ಕಿಸಲು ಕೋರಲಾಗಿದೆ:

ಶ್ರೀ. Z.A. ತುರ್ಕಿ,
ಕೋರ್ಡ್ ಮ್ಯಾನೇಜರ್/ಸಂಯೋಜಕ ಅಧಿಕಾರಿ,
ಜಿಲ್ಲಾ ಮತ್ತು ಸತ್ರ ನ್ಯಾಯಾಲಯ, ಕೋಲಾರ
ದೂರವಾಣಿ ಸಂಖ್ಯೆ: ಕಛೇರಿ: 08152-222091
ಮೊಬೈಲ್: 8310710886
ಇಮೇಲ್ ಐಡಿ: dlsakolar.lokadalat@gmail.com

ಪಕ್ಷಕಾರರು / ವಕೀಲರು ರಾಜಿ ಪ್ರಕರಣಗಳಲ್ಲಿ ತಮ್ಮ ಎಲ್ಲಾ ದಾಖಲೆಗಳ ಪ್ರತಿಗಳನ್ನು ಎದುರುದಾರ / ವಕೀಲರಿಗೆ / ವಿಮಾ ಕಂಪನಿ ಅಧಿಕಾರಿಗಳಿಗೆ ಸೂಕ್ತ ತೀರ್ಮಾನ ಕೈಗೊಳ್ಳುವ ಸಲುವಾಗಿ ಇ -ಮೇಲ್ ಮೂಲಕ ಮುಂಚಿತವಾಗಿ ಕಳುಹಿಸುವುದು.


(ಎಂ.ಎಲ್. ರಘುನಾಥ) 27/8.
ಪ್ರಧಾನ ಜಿಲ್ಲಾ ಮತ್ತು ಸತ್ರ ನ್ಯಾಯಾಧೀಶರು
ಕೋಲಾರ.

KARNATAKA STATE LEGAL SERVICES AUTHORITY, BENGALURU

Standard Operating Procedure (SOP) for conducting E-Lok-Adalat

1. The Presiding Officer of each court shall take up all such cases where it appears that there is an element of settlement.
2. The Presiding Officer of each Court shall identify the cases which are ready for settlement/pre-conciliation and send the list to DLSA/TLSC well in advance without any kind of delay.
3. All Member Secretaries of DLSA/TLSC shall prepare a list of Advocates for petitioners/claimants and respondents/Insurance Companies by obtaining their whatsapp number and E-mail ID well in advance.
4. The DLSAs/TLSCs can also collect the list of cases ready for settlement from the counsel for the parties to the cases.
5. In MVC Cases, the DLSAs shall prepare a list by grouping the cases depending on the Insurance Company and exchange it with counsel for Insurance company/claimant lawyers, through mail/electronic mode.
6. The DLSAs/TLSCs shall fix a date for conciliation in advance and same shall be intimated to the learned counsel for claimants & respondents/insurance company through mail/SMS/WhatsApp requesting them to participate in pre-conciliation through VC (each Court can take up 15 to 25 cases per day at different time slots).
7. In MVC Cases, the Presiding Officer shall direct the claimant counsel to produce all necessary documents viz., medical bills, particulars of DL, RC, FC Insurance policy of the offending vehicle and also Aadhar Card, bank account particulars of the claimant/claimants to the Court and scanned copies of the said documents shall be sent through mail to the counsel for Insurance Company or the Insurance Company itself, well in advance.
8. Once the matter is ready for settlement, benches shall be constituted for the Lok Adalat and proceedings shall be held through VC only. The E-Lok-Adalat shall dispose of the matter by satisfying that the matter is settled and call-upon the learned counsel to file the joint memo by delivering the same into the drop box placed at the Court premises for said purpose.

9. In respect of the cases settled in Lok-Adalat, Learned counsel for both the parties shall sign the Joint Memo/compromise petition and obtain the signatures of the parties and scanned soft copy of Joint Memo may be sent to the respective Court, immediately on the same day. The Lok-Adalat can check the authenticity and confirm about the lawful settlement, from the claimants through VC. The courts may follow the directions issued by the Hon'ble High Court in WP No.7338/2020 dated 10.07.2020 regarding the settlement of the cases.
10. The award shall contain a direction to the Insurance Company to credit the award amount directly to the Bank account of the claimant / claimants through RTGS / NEFT (subject to condition for F.D. as ordered). The Bank account number of the claimant and IFSC Code shall be mentioned in the award itself.
11. The Insurance Company shall credit the award amount directly to the bank account of the claimant as ordered in the award and send the acknowledgment (through mail) to the concerned Court for reference. While depositing the award amount to the bank, the concerned insurance company shall intimate the bank regarding the direction given in the award regarding Fixed Deposit.
12. In case of any order for deposit of amount, there must be a direction to the party to invest the said amount in F.D and direction to the bank not to allow withdrawal by the party unless investment through F.D. is not made as directed in the award.

Regarding fixation of Notional Income:

Uniformity has to be there for awarding compensation towards 'loss of income', 'loss of income during laid up period' and 'loss of future prospects'. In many a case there would be no proof of income and in such circumstances, the Court may adopt the income indicated in the following table and same is also being considered for settlement of cases before the Principal Bench and the Benches at Kalaburagi and Dharwad. The zonal districts coming under the respective Benches of the Hon'ble High Court of Karnataka may adopt the table applicable to them.

(Applicable to all districts coming under the Hon'ble High Court of
Karnataka, Principal Bench Bengaluru)

YEAR	INCOME PER MONTH
2008	4500/-
2009	5000/-
2010	5500/-
2011	6500/-
2012	7000/-
2013	8000/-
2014	8500/-
2015	9000/-
2016	9500/-
2017	11000/-
2018	12500/-
2019	14000/-

(Applicable to all districts coming under the Hon'ble High Court of
Karnataka, Dharwad and Kalaburagi Benches)

YEAR	INCOME PER MONTH
2000-2001	3000/-
2002-2003	3250/-
2004-2005	3500/-
2006	3750/-
2007	4000/-
2008	4250/-
2009	5000/-
2010	5500/-
2011	6000/-
2012	6500/-
2013	7000/-
2014-15	7500/- to 8000/-
2016	8750/-
2017	10250/-
2018	11750/-
2019	13250/-

Bengaluru,
Date: 13.08.2020

Sd/-
(H. Shashidhara Shetty)
Member Secretary,
KSLSA, Bengaluru